



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)**

SIXTH SESSION

FIRST AND SECOND MEETING

**(25th October, 1993 to 29th October, 1993
and on 9th November, 1993)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat,
Madras- 600 009.**

PREFACE

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its First and Second Meeting of Sixth Session of the Tenth Tamil Nadu Legislative Assembly held from 25th October 1993 to 29th October 1993 and on 9th November 1993.

Madras- 600 009.
13th December 1993.

C.S.JANAKIRAMAN
Secretary.

CONTENTS

<i>Serial Number (1)</i>	<i>Subject (2)</i>	<i>Page (3)</i>
I	Summons	1
II	Duration of the Meeting	1
III	Sittings of the Assembly	1
IV	Obituary References	2
V	Condolence Resolutions	4
VI	Panel of Chairmen	5
VII	Questions	5
VIII	Election of Deputy Speaker	5
IX	Statement made by Minister under Rule 110 of the Tamil Nadu Legislative Assembly Rules	6
X	Statement made by Minister under Rule 111 of the Tamil Nadu Legislative Assembly Rules	6
XI	Adjournment Motion	7
XII	Call Attention Statements	8
XIII	Legislative Business	12
XIV	Financial Business	13
XV	Annual Financial Statement for 1993-94 and Revised Estimates for 1992-93 of the Tamil Nadu Electricity Board	13
XVI	Government Resolution	13
XVII	Government Motions	15
XVIII	Presentation of committee Reports	16
XIX	Papers Laid on the Table of the House	17

TAMIL NADU LEGISLATIVE ASSEMBLY**TENTH ASSEMBLY--SIXTH SESSION - FIRST AND SECOND MEETINGS****RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 25TH OCTOBER, 1993 TO 29TH OCTOBER 1993
AND ON 9TH NOVEMBER 1993****I. SUMMONS**

Summons for the Sixth Session of the Tenth Tamil Nadu Legislative Assembly were issued to the Members of the Assembly on the 14th October 1993 in S.O.Ms.No.275, Legislative Assembly Secretariat, dated the 14th October 1993.

II. DURATION OF THE MEETING

The Sixth Session of the Tamil Nadu Legislative Assembly commenced on the 25th October 1993 and adjourned sine die on the 29th October 1993.

The Tamil Nadu Legislative Assembly was again summoned on the 9th November 1993 by the Hon. Speaker under Rule 26(1) of the Tamil Nadu legislative Assembly Rules by telex and in D.O. Letter No.25032/93-2, TNLAS (BI), dated 4th November 1993 and adjourned sine die on the 9th November 1993.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for six days during the period from the 25th October 1993 to 29th October 1993 and 9th November 1993 on the following days:-

25th October 1993, 26th October 1993, 27th October 1993, 28th October 1993,
29th October 1993 and 9th November 1993.

In terms of hours it sat for 23 hours and 02 minutes.

IV. OBITUARY REFERENCES

Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:

<i>Serial Number</i>	<i>Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House</i>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Thiru V.Ellama Naidu	Thondamuthur	1962-67	28 th April 1993	25 th October 1993
2	Thiru S.Nagappa	Kurnool General, Rural(SC)	1937-39 1946-51	29 th April 1993	25 th October 1993.
3.	Thiru P.S. Velluswami Gounder	PeriakulamGeneral, Rural.	1946-51	14 th May 1993	25 th October 1993.
4.	Thiru N.Dharmalingam	Thiruthuraiipoondi	1967-70	16 th May 1993	25 th October 1993.
5.	Thiru N.A. Poongavanam	Katpadi	1980-84	20 th June 1993	25 th October 1993.

<i>Serial Number</i>	<i>Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House</i>
(1)	(2)	(3)	(4)	(5)	(6)
6	Thiru S.A. M.Annamalai	Thirukoilur(General)	1957-62	29 th June 1993	25 th October 1993.
7.	Thiru A.Thangavelu	Tindivanam State Legislature Assembly (Legislative Council)	1962-67 1974-1980	30 th August 1993	25 th October 1993.
8.	Thiru Mannai P.Narauanasamy, former Minister	State Legislative Assembly (Legislative Council)	1970-1976	17 th October 1993	25 th October 1993.
9.	Thiru P.E.Srinivasa Reddiar	Kulithalai	1977-1980	25 th May 1993	29 th October 1993.
10.	Thiru M.Palani Muthu	Perambalur(SC)	1952-1957	21 st August 1993	29 th October 1993.

All the Members stood in silence for two minutes as a mark of respect to the deceased.

V. CONDOLENCE RESOLUTIONS.

(I) On the 25th October, 1993 Hon. Dr.V.R. Nedunchezhiyan, Leader of the House (Minister for Finance) moved the following two Condolence Resolutions:

(i) "இனிய பண்பும், நல்ல உள்ளமும், செயல் திறனும் கொண்ட கொள்கையில் பிடிப்பும் கொண்டவராகவும், பெரியார் மாவட்டம், பெருந்துறை தொகுதியிலிருந்து இப்பேரவைக்கு இருமுறை தேர்ந்தெடுக்கப்பட்ட உறுப்பினராகவும் திகழ்ந்த திரு.வி.என். சுப்பிரமணியன் அவர்கள் 17-7-1993 ஆம் நாளன்று மறைந்த துயரச் செய்தி கேட்டு இப்பேரவை வருந்துகிறது, அன்னாரின் குடும்பத்தினருக்கு தனது ஆழ்ந்த இரங்கலையும் அனுதாபத்தையும் இப்பேரவை தெரிவித்துக் கொள்கிறது".

(ii) "சென்னை, மைலாப்பூர் தொகுதியிலிருந்து தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பெற்று இப்பேரவையில் உறுப்பினராக இருந்தவரும், எளிமையும், அடக்கமும், இனிய பண்பும் செயல் திறன் கொண்டவருமான திரு.டி.எம். ரங்கராஜன் அவர்கள் 10-9-1993 ஆம் நாளன்று மறைவுற்றது குறித்து இப்பேரவை தனது ஆழ்ந்த துயரத்தைத் தெரிவித்துக் கொள்கிறது. அன்னாரது மறைவால் வருந்தும் அவரது குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த பரிவையும் இரங்கலையும் தெரிவித்துக்கொள்கிறது".

The Leader of the Opposition and Leaders of Parties spoke on the above two Resolutions

The Hon. Speaker also associated himself with the sentiments expressed by the members.

The above Resolutions were thereafter adopted nem con. and the House observed silence for two minutes and then adjourned for the day as a mark of respect to the deceased.

(2) On the 9th November, 1993. Hon. Thiru R. Muthiah, Speaker, placed the following Condolence Resolution before the House:-

"அளப்பறும் தமிழ்ப் பெருந்தொண்டராக விளங்கி, நல்ல பண்பாட்டுத் தமிழை நாளும் வளர்த்து, தமிழகத்திலும், உலக நாடுகளிலும் ஆன்மீக நெறியின் சிறப்புகளைப் பெருமழையாகப் பொழிந்து வந்த, திருமுருக கிருபானந்த வாரியார் அவர்கள், தமது 87ஆவது வயதில் 7-11-1993 அன்று மறைவுற்ற துக்கச் செய்தி தமிழகத்திற்கும், தமிழ் அன்பர்கள் அனைவருக்கும், ஆற்றொணாப் பெரும் துயரத்தை அளிப்பதாகும்.. அவர் ஈடும் எடுப்புமற்ற தமிழ்ப் பேரறிஞராய், சிறந்த இசை வல்லுநராய், அரிய பல நன்னெறிக் கதைகள் மூலம் இசைச் சொற்பொழிவாற்றும் கலைஞராய், திருப்பணிகள் பல புரிந்த சமயச் சீலராய், அறப்பணிகள் பலவற்றையும் செய்த அருஞ்செம்மலாய், எல்லாத் தரப்பு மக்களாலும் போற்றிப் பாராட்டி வரவேற்கப்படும் சான்றோராய்த் திகழ்ந்தவர் ஆவார், அவரது இழப்பு தமிழ் உலகத்திற்கும் ஆன்மீக உலகத்திற்கும் ஈடு செய்ய முடியாத பேரிழப்பாகும், அவர் சென்ற 70 ஆண்டுக் காலமாகத் தன்னலம் கருதாமல் பொதுத் தொண்டாற்றி பெரும் புகழ் கொண்ட பெருமான் ஆவார், அவர் மதிப்புறு டாக்டர். கலைமாமணி, இசைப் பேரறிஞர், தமிழ்க் கொண்டல் போன்ற பட்டங்கள் பல அளிக்கப்பெற்றுப் பாராட்டப்பட்டவர் ஆவார், அவர் ஆற்றிய அரும்பெருந் தொண்டுகளுக்குத் தமிழ் கூறும் நல்லுலகம் என்றென்றும் நன்றி செலுத்தக் கடமைப்பட்டிருக்கிறது. அன்னார் மறைவு குறித்து இச்சட்ட மன்றப் பேரவை ஆழ்ந்த கவலையையும், மிகுந்த வருத்தத்தையும் கொள்வதோடு, அன்னாரைப் பிரிந்து வருந்தும் அவரது குடும்பத்தினருக்கும், தமிழன்பர்களுக்கும் தன் ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது".

The above Resolution was adopted nem con and the House stood in silence for two minutes as a mark of respect to the deceased.

VI. PANEL OF CHAIRMEN

On the 26th October 1993, Hon. Speaker announced in the House the following Panel of Chairmen for the Sixth Session of the Tenth Tamil Nadu Legislative Assembly:-

1. Thiru K. Arjunan
2. Thiru K.Dharmalingam
3. Thiru R.Singaram
4. Thiru G. Palanisamy
5. Thiru C.K.Thamizharasan

VII. QUESTIONS

Eighty Starred Questions and one Short Notice Question were answered on the floor of the House. Answers to Two thousand three hundred and twelve Unstarred Questions were also laid on the Table of the House.

VIII. ELECTION OF DEPUTY SPEAKER

Under Rule 8(1) of the Tamil Nadu Legislative Assembly Rules, Hon. Speaker fixed. Wednesday, the 27th October, 1993 as the date for holding the Election of Deputy Speaker caused due to the resignation of Prof. K. Ponnusamy, from the office of Deputy Speaker on his inclusion in the Council of Ministers.

On the 27th October, 1993 Hon. Speaker read out to the Assembly the name of Member who had been validly nominated for the Office of Deputy Speaker with those of his proposer and seconder-

Member Nominated	Proposer	Seconder
Thiru.S.Gandhirajan	Hon.Dr.J.Jayalalitha	Hon.Thiru S.D. Somasundaram

As only one nomination was received in favour of Thiru S.Gandhirajan, the Hon. Speaker declared Thiru S.Gandhirajan as having been unanimously elected as the Deputy Speaker. Hon. Speaker also allotted seat No.1 in Block I to Thiru S.Gandhirajan. Thiru S.Gandhirajan occupied the seat allotted.

Thereafter, the Leader of Opposition and the Leaders of the Parties Hon. Leader of the House and Hon. Chief Minister felicitated him on his unanimous election as the Deputy Speaker. Hon. Speaker also congratulated him on being chair as his Deputy.

Thiru S. Gandhirajan replied to their felicitations and thanked the Members.

**IX. STATEMENT MADE BY MINISTER UNDER RULE 110 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES**

During the period, only one Statement was made under Rule 110 of the Tamil Nadu Legislative Assembly Rules by Hon. Thiru Ku.Pa. Krishnan, Minister for Agriculture, regarding the procurement price of sugarcane for the co-operative sugar mills functioning under the co-operative and other public undertakings.

**X. STATEMENT MADE BY MINISTER UNDER RULE 111 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES.**

During the period one Statement was made under Rule 111 of the Tamil Nadu Legislative Assembly Rules:-

On the 29th October, 1993, Hon. Thiru. D. Jayakumar, Minister for Backward Classes and Fisheries, made a statement correcting his statement made by him on the floor of the House on 15th April 1993 while replying to the discussion on Demand No.21 Fisheries. Share Capital amount of Rs. 5 lakhs will be sanctioned from this year to ten Fishermen's Co-operative Societies instead of five Fishermen's Co-operative Societies.

XI. ADJOURNMENT MOTIONS

The following two notices of Motion for Adjournment of the Business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both the Members and Hon. Ministers concerned:

<i>Serial number</i>	<i>Date</i>	<i>Name of the member</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1	26th October 1993	Thiru V.Thambusamy Thiru G.Palanisamy	Tense Situation prevailing among the farmers of the Cauvery Delta regions in Thanjavur and Nagapattinam Quaide-e-Milleth Districts due to the withdrawal of incentive bonus of Rs.35 per quintal by the Government for the Kuruvai season.
2	28th October 1993	Thiru S.R.Balasubramoniyan, Leader of Opposition	Death of Dr. Sarala an E.N.T. specialist under suspicious circumstances at Government Arts College Road, Coimbatore with a syringe pierced in her left hand.

XII. CALLING ATTENTION STATEMENTS

17 Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

<i>Serial number</i>	<i>Date on which the statement was made</i>	<i>Name of the members who called the attention of the ministers</i>	<i>Ministers who made the statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
1	27th October 1993	Thiru D.Sudarsanam	Hon. Minister for Transport	Plying of State Transport buses via bye pass road skipping the bus stand at Poonamallee because of the Special Court existing there.
2	27th October 1993	Thiru R. Singaram	Hon. Minister of Public Works	Non-releasing of water from Kallanai channel to C.M.P. canal in Peravoorani Constituency
3	28th October 1993	Dr.S.Sundararaj	Hon.Minister for Handlooms and Textiles	The need for the Co-optex to purchase the handloom textiles stagnating in Emaneswaram area in Paramakkudi

<i>Serial number</i>	<i>Date on which the statement was made</i>	<i>Name of the members who called the attention of the ministers</i>	<i>Ministers who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
4	29th October 1993	Thiru.C.Gnanasekaran Thiru K.Arjunan Dr. A.Chellakumar	Hon. Minister for Food	Delay in issue of new ration cards to the applicants in Salem, Vellore and Anna Nagar in Madras.
5	29th October 1993	Thiru. R.Singaram	Hon. Minister for Transport	Stoppage of Kattabomman Transport Corporation bus which was going to Thiruvankadam via North Alangulam in Sankaran Koil Union
6	29th October 1993	Thiru. K.Arjunan	Hon. Minister for Transport	Traffic jam due to breakdown of vehicles in the Thoppur National Highway-7
7	29th October 1993	Thiru. S.S. Ramasubbu	Hon. Minister for Agriculture	Chilly crop being continuously affected by disease in Keelapavur, Alangulam and Surandai areas in Tirunelveli Kattabomman District.

<i>Serial number</i>	<i>Date on which the statement was made</i>	<i>Name of the members who called the attention of the ministers</i>	<i>Ministers who made the statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
8	29th October 1993	Thiru. C.Gnanasekaran	Hon. Minister for Local Administration	Supply of drinking water only once in a week in Vellore town.
9	29th October 1993	Thiru. K. Arjunan	Hon. Minister for Local Administration	Delay in the execution of combined drinking water supply schemes in Omalur, Taramangalam and Mettur Constituencies.
10	29th October 1993	.Thirumathi K.Maria-Mul-Aasia	Hon. Minister for Health	Mixing of effluent in Amaravathi River and in Chanaprathi channel in Karur
11	29th October 1993	Thirumathi K.Maria-Mul-Aasia	Hon. Minister for Health	Effluent let out in Orathapalayam Dam in Noyyalar River in Aravakkurichi Constituency
12	29th October 1993	Thiru. S.Alagiri Thiru S.Peter Alphonse	Hon. Minister for Public Works	Delay in the execution of works by the Public Works Department in Chidambaram Constituency.
13	29th October 1993	Thiru S.Peter Alphonse	Hon. Minister for Public Works	The need to repair the sluices in Ramanadhi dam in Tenkasi Constituency.

<i>Serial number</i>	<i>Date on which the statement was made</i>	<i>Name of the members who called the attention of the ministers</i>	<i>Ministers who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
14	29th October 1993	Dr. S.Sundararaj	Hon. Minister for Public Works	The need to release water from Vaigai Dam to Ramanathapuram District
15	29th October 1993	Thiru. K.Muivenkatappan	Hon. Minister for Education	The need to complete the construction of building or laboratory in Government Girls' Higher Secondary School in Krishnagiri which was started in 1984.
16	29th October 1993	Thiru.C. Gnanasekaran	Hon. Minister for Local Administration	Regarding the acute water scarcity in Madras City .
17	29th October 1993	Thiru. R.Kodimari	Hon. Minister for Backward Classes and Fisheries	Death of three fishermen belonging to Jagathapattinam in fixing by Sri Lankan Navy who went for fishing in Indian territorial water recently.

XIII. LEGISLATIVE BUSINESS

During the period, thirteen Bills were introduced and all the thirteen Bills were considered and passed, the details of which are as follows:-

<i>Serial number</i> (1)	<i>Title of the bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of consideration and passing</i> (4)
1	The Tamil Nadu Pawnbrokers(Amendment) Bill, 1993(L.A.Bill No.28 of 1993)	26th October 1993	28th October 1993
2	The Tamil Nadu Agricultural University(Amendment) Bill, 1993 (L.A.Bill No.29 of 1993)	26th October 1993	28th October 1993
3	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1993 (L.A.Bill No.30 of 1993)	26th October 1993	28th October 1993
4	The Tamil Nadu Municipal Laws (Amendment) Bill, 1993 (L.A.Bill No.31 of 1993)	27th October 1993	28th October 1993
5	The Tamil Nadu Land Encroachment (Amendment) Bill 1993 (L.A.Bill No.32 of 1993)	28th October 1993	29th October 1993
6.	The Tamil Nadu Societies Registration(Amendment) Bill, 1993 (L.A.Bill No.33 of 1993)	28th October 1993	29th October 1993

<i>Serial number</i> (1)	<i>Title of the bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of consideration and passing</i> (4)
7	The Tamil Nadu Motor Vehicles Taxation (Third Amendment) Bill, 1993 (L.A.Bill No 34 of 1993)	28th October 1993	29th October 1993
8	The Tamil Nadu Registration of Veterinary Practitioners (Amendment) Bill, 1993 (L.A.Bill No.35 of 1993)	28th October 1993	29th October 1993
9.	* The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of special Officers) Amendment bill, 1993 (L.A.Bill No.36 of 1993)	28th October 1993	29th October 1993
10	The Tamil Nadu General Sales Tax (Fourth Amendment) Bill,1993 (L.A.Bill No.37 of 1993)	28th October 1993	29th October 1993
11	*The Tamil Nadu General Sales Tax (Fifth Amendment) Bill,1993 (L.A.Bill No.38 of 1993)	29th October 1993	29th October 1993
12	*The Tamil Nadu Payment of Pension To Tamil Scholars and Miscellaneous Provisions (Amendment) Bill, 1993 (L.A.Bill No.39 of 1993)	29th October 1993	29th October 1993
13	*The Tamil Nadu Appropriation (No.3) Bill, 1993 (L.A.Bill No.40 of 1993)	29th October 1993	29th October 1993

* Rules 30, 130 and 132 of the Tamil Nadu Legislative Assembly Rules were suspended and the Bills introduced considered and passed on the same day.

XIV. FINANCIAL BUSINESS

On the 27th October, 1993, the Hon. Minister for Finance presented to the Assembly the First Supplementary Statement Expenditure for 1993-94. On the 29th October, 1993, the demands for Grants for First Supplementary Estimates for 1993-94 were put to vote and carried. The Appropriation Bill relating to First Supplementary Statement of Expenditure for 1993-94 i.e., The Tamil Nadu Appropriation (No.3) Bill, 1993 (L.A. Bill No.40 of 1993) was introduced on the 29th October, 1993 and was considered and passed on the same day by relaxing relevant rules.

XV. ANNUAL FINANCIAL STATEMENT FOR 1993-94 AND REVISED ESTIMATES FOR 1992-93 OF THE TAMIL NADU ELECTRICITY BOARD.

The Annual Financial Statement for 1993-94 and the Revised Estimates for 1992-93 of the Tamil Nadu Electricity Board was laid on the Table of the House on the 30th April, 1993.

The discussion on the Annual Financial Statement for 1993-94 and Revised Estimates for 1992-93 of the Tamil Nadu Electricity Board was initiated by the Hon. Thiru S.Kannappan, Minister for Public Works on the 26th October, 1993 and the discussion took place for two days viz., 26th and 27th October, 1993. Seventeen Members took part in the discussion.

The Hon. Minister for Public Works replied to the debate.

XVI. GOVERNMENT RESOLUTION

On the 9th November 1993, Hon. Dr.J.Jayalalitha. Chief Minister moved the following Resolution:-

"தமிழ்நாட்டில் பிற்படுத்தப்பட்ட மக்களின், சமுதாய, பொருளாதார, கல்வி மேம்பாட்டுக்கென அரசுப் பணிகளிலும் கல்வி நிறுவனங்களிலும் இட ஒதுக்கீட்டுக் கொள்கை, நீண்ட நெடுங்காலமாகவே நடைமுறையில் இருந்து வருகிறது. தற்பொழுது தமிழ்நாட்டில், 18 சதவீதம் தாழ்த்தப்பட்டோருக்கு என்றும், 1 சதவீதம் பழங்குடியினருக்கு என்றும், 30 சதவீதம் பிற்படுத்தப்பட்டோருக்கு என்றும், 20 சதவீதம் மிகப் பிற்படுத்தப்பட்டோர் மற்றும் சீர்மரபினருக்கு என்றும் 31 சதவீதம் பொதுத் தொகுப்பிற்கு என்றும் இடஒதுக்கீடு, கடைபிடிக்கப்பட்டு வருகின்றது. தமிழ்நாட்டில், பல நூற்றாண்டு காலமாக ஒடுக்கப்பட்டு நலிவடைந்த மக்கள், இந்த இருபதாம் நூற்றாண்டில்தான், தொடர்ந்து அமலில் இருந்து வரும், இட ஒதுக்கீட்டுக் கொள்கையினால், உரிய பயன்களையும், நல்ல வாழ்க்கை நிலையையும் பெற்று, முன்னேறி வருகின்றனர், தமிழ்நாட்டில் நிலவி வரும், இட ஒதுக்கீட்டுக் கொள்கையின் பரிணாம வளர்ச்சியை, ஆராய்ந்து பார்க்கும் போது இடஒதுக்கீட்டின் அளவு, பெரும்பான்மை மக்களின் தேவைக்கேற்ப ஒவ்வொரு கட்டத்திலும், மேல்நோக்கி வளர்ந்துள்ளதே அன்றி எந்த நிலையிலும், ஒதுக்கீட்டு அளவு இதுவரை குறைக்கப்படவில்லை என்ற வரலாற்று உண்மை, புலனாகும்.

நம் தமிழகத்தில் உள்ள, பிற்படுத்தப்பட்ட மக்களின் ஒட்டுமொத்த உணர்வுகளைப் பிரதிபலிக்கும் வகையில், 30-9-1991 அன்று இந்தப் பேரவையில், மண்டல் குழுவின் பரிந்துரைகளைச் செயல்படுத்துவதில், 27 விழுக்காடு என்பதற்குப் பதிலாக, 50 விழுக்காடு என்று, இட ஒதுக்கீடு செய்வதைக் கொள்கையாக ஏற்றுக்கொள்ள வேண்டும் என்றும், மத்திய அரசுத் துறைகள், மத்திய அரசுத் துறை நிறுவனங்கள், ஆகியவற்றின் வேலை வாய்ப்புகளில் மட்டுமின்றி

அனைத்துக் கல்வி நிலையங்களின் அனுமதியிலும், பிற்படுத்தப்பட்ட வகுப்பினருக்கு, 50 விழுக்காடு இட ஒதுக்கீடு செய்ய வேண்டும் என்றும், இந்தச் சட்டப் பேரவை மத்திய அரசை வலியுறுத்திக் கேட்டுக்கொள்கிறது" என்றும் தீர்மானம் எல்லா அரசியல் கட்சிகளையும் சார்ந்த உறுப்பினர்களின் பேராதரவோடு, ஒரு மனதாக நிறைவேற்றப்பெற்றது. அந்தத் தீர்மானம், இந்தியப் பிரதமர் மாண்புமிகு திரு நரசிம்மராவ் அவர்களுக்கு அனுப்பி வைக்கப்பட்டு, தேவையான வேண்டுகோளும் விடுக்கப்பட்டது.

மண்டல் குழு பரிந்துரைகள் தொடர்பாக, உச்ச நீதி மன்றத்தில் நடைபெற்ற வழக்குகளில், இந்திய உச்ச நீதிமன்றம், மொத்த ஒதுக்கீடுகள், 50 சதவீத உச்ச வரம்பினை மீறாத வகையில் அமைய வேண்டும் என்று 16-11-1992 அன்று, ஆணை பிறப்பித்தது. இதனை நிறைவேற்றக் காலக்கெடு எதையும், உச்ச நீதிமன்றம் நிர்ணயிக்கவில்லை. கல்வி நிறுவனங்களில், இந்த ஆண்டிற்கான அனுமதி கொடுக்கும் பிரச்சினை, சென்னை உயர்நீதிமன்றத்தில் எழுப்பப்பட்ட போது, சென்னை உயர்நீதிமன்றம், இடஒதுக்கீட்டைப் பொருத்தவரை, நடப்பு ஆண்டில் தமிழ்நாடு அரசு, ஏற்கனவே பின்பற்றி வந்துள்ள கொள்கையைத் தொடர்ந்து பிற்பற்றலாம் என்றும் 1994-95 கல்வியாண்டில் இட ஒதுக்கீட்டு அளவு, 50 சதவீதமாகக் குறைக்கப்பட வேண்டும் என்றும், தீர்ப்பளித்தது. பிற்படுத்தப்பட்ட மக்களுடைய, தொய்வில்லாத தொடர்ந்த முன்னேற்றம் கருதி, இப்பொழுதுள்ள இடஒதுக்கீட்டு முறை, தொடர வேண்டும் எனும் நிலையினை, எதிர்த்து உறுதியாக மேற்கொண்டுள்ள தமிழ்நாடு அரசு, சென்னை உயர் நீதிமன்றத்தில் இந்த தீர்ப்பை இந்திய உச்ச நீதிமன்றத்தின் முறையீடு செய்துள்ளது. இடைக்கால உத்தரவாக இந்திய உச்ச நீதிமன்றம், கல்லூரிகளில் மாணவர்களைச் சோக்கின்ற போது, இட ஒதுக்கீடு, 50 சதவீதத்திற்குள் தான் அமைய வேண்டும் என்று, வலியுறுத்தியுள்ளது.

தமிழ்நாடு அரசு, இதுவரை கடைப்பிடித்து வந்துள்ள, 69 சதவீத இட ஒதுக்கீட்டுக் கொள்கை, பிற்படுத்தப்பட்ட மக்களுடைய சமுதாயபொருளாதார வளர்ச்சிக்கு வழி வகுத்து, அவர்களுடைய வாழ்க்கை மேம்பாடு அடையவும், வளம் பெறவும் ஒரு சிறந்த பயனுள்ள சாதனமாக அமைந்திருந்தது. தமிழ் நாட்டின் வரலாற்று உண்மை ஆகும். ஆகவே, இந்தக் கொள்கை தொடர்ந்து நிறைவேற்றப்பட்டால் தான், பெரும்பான்மையான தமிழ் மக்களுடைய வாழ்க்கை, வளர்ச்சியடைய இயலும் என்று, இந்தப் பேரவை கருதுகின்றது. எனவே தமிழ்நாடு அரசு, இதுவரை மேற்கொண்டு வந்துள்ள 69 சதவீத இட ஒதுக்கீட்டுக் கொள்கை, தொடர்ந்து கடைப்பிடிக்கப்படவும், நிறைவேற்றப்படவும், இந்திய அரசியல் சட்டத்தில் தக்க திருத்தம் கொண்டு வருவதைத் தவிர, மாற்று வழி வேறு ஏதும் இல்லை என்று, இந்தப் பேரவை கருதுகின்றது.

காலப்போக்கில் சமூகத்தில் இயல்பாகவே ஏற்படுகின்ற மாற்றங்கள் தவிர்க்க முடியாதவை, பெருவாரியான மக்கள் நலனைக் கருதி, இந்திய அரசியல் சட்டத்தில், மாற்றங்களைக் கொண்டு வருவதும், புதிய சட்டங்களை இயற்றுவதும், மத்திய மாநில அரசுகள், தங்கள் செயல் முறைகளில் மாற்றம் செய்து கொள்வதும், தேவைப்படுகின்ற ஒன்றாகும். இந்திய நாட்டு வரலாற்றில், இதுபோன்ற மாற்றங்கள், பல நேரங்களில் நிகழ்ந்துள்ளன.

எனவே, இப்பொழுது ஏற்படுத்தப்பட்டுள்ள நிலையில், தமிழ்நாட்டில் தொடர்ச்சியாக நிகழ்ந்து வரும் சமூக மறுமலர்ச்சிகளைக் கருத்தில் கொண்டு, பிற்படுத்தப்பட்ட மக்களின் முன்னேற்றதிற்கு, எந்த வகையிலும் ஊறு நேரா வண்ணம், எப்பொழுதும் போல், இனிவருங்காலம் முழுவதிலும், அரசுப் பணிகளிலும், கல்வி நிலையங்களின் அனுமதியிலும் 69 சதவீத இட ஒதுக்கீடு, தொடர்ந்து அமலில் இருக்கத்தக்க வகையில், இந்திய அரசியல் சட்டத்தில் விரைவில் உரிய திருத்தம் கொண்டு வரப்பட வேண்டும் என்று, இந்த மாமன்றம், மத்திய அரசை வலியுறுத்திக் கேட்டுக் கொள்கின்றது",

Thiruvargal G.Palanisamy, S.Andi Thevar, N.S. Palanisamy. Elamvazhuthi. C.K. Thamizharasan, S.Thirunavukkarasu, V.Thambusamy, S.Ramamchandran, Thiru. S.R. Balasubramoniyam, Leader of Opposition, Hon. Thiru S. Muthusamy, Minister for Health Hon. Thiru S.D.Somasundaram, Minister for Revenue, and Dr.V.R. Nedunchezhiyan, Leader of the House took part in the discussion.

The Hon. Chief Minister replied to the debate.

The Resolution was then put to vote of the House and adopted nem. con.

XVII. GOVERNMENT MOTIONS

(1) On the 28th October 1993 Hon. Dr. V.R. Nedunchezhiyan Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 33 of the Tamil Nadu Legislative Assembly Rules be suspended to-day (28th October 1993) and the House to resolve to transact the Government business".

The motion was put to vote and carried unanimously.

(2) On the 28th October 1993 Hon. Dr. V.R. Nedunchezhiyan Minister for Finance (Leader of the House) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30,130 and 132 be suspended and the Tamil Nadu Panchayats and Panchayats Union Councils (Appointment of Special Officers) Amendment Bill, 1993 (L.A. Bill No.36 of 1993) be taken up for consideration and passing today itself".

The motion was put to vote and carried unanimously.

(3) On the 29th October 1993. Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 188(3) be suspended and the discussion on the demands for Grants for First Supplementary Estimates for 1993-94 be continued till 2.00p.m."

The motion was put to vote and carried nem con.

(4) On the 29th October 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules, 30,130 and 132 be suspended and the Tamil Nadu Appropriation (No.3) Bill, 1993 be taken up for consideration and passing to-day (29th October, 1993) itself".

The motion was put to vote and carried unanimously.

(5) On the 29th October 1993 Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 13,132, be suspended and the Tamil Nadu General Tax (Fifth Amendment) Bill, 1993 (L.A.Bill No.38 of 1993) and the Tamil Nadu Payment of Pension to Tamil Scholars and Miscellaneous Provisions (Amendment) Bill,1993 (L.A.Bill No. 39 of 1993) be taken up for consideration and passing today itself".

The motion was put to vote and carried unanimously

6) On the 29th October 1993 Hon. Dr.V.R.Nedunchezhiyan, Minister for Finance, (Leader of the House) moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine-die".

The motion was put to vote and carried *nem con.*

(7) On the 9th November 1993 Hon. Dr.V.,R.Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine-die".

The motion was put to vote and carried *nem con.*

XVIII. PRESENTATION OF COMMITTEE REPORTS

Ten Reports were presented to the House by the Committee as detailed below:

<i>Serial Number</i> (1)	<i>Name of Report</i> (2)	<i>Date of Presentation</i> (3)
1	Tenth Report of the Committee on Government Assurances	27th October 1993
2	One Hundred and Eighteenth Report of the Committee on Public Accounts	29th October 1993
3	One Hundred and Forty-first Report of the Committee on Public Undertakings	29th October 1993
4	One Hundred and Forty-second Report of the Committee on Public Undertakings	29th October 1993

<i>Serial Number</i> (1)	<i>Name of Report</i> (2)	<i>Date of Presentation</i> (3)
5	One Hundred and Forty-third Report of the Committee on Public Undertakings	29th October 1993
6	One Hundred and Forty-fourth Report of the Committee on Public Undertakings	29th October 1993
7	Thirty-second Report of the Committee on Papers Laid on the Table	29th October 1993
8	Thirty-third Report of the Committee on Papers Laid on the Table	29th October 1993
9	Thirty -fourth Report of the Committee on Papers Laid on the Table	29th October 1993
10	Thirty-fifth Report of the Committee on Papers Laid on the Table	29th October 1993

XIX. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period 169 papers were placed on the Table of the House. The details of which are given below:-

A. Statutory Rules and Orders	120
B. Reports, Notifications and Other Papers	49
	Total	169
